

Shri Warrior: May I submit, Sir, that all the information which the hon. Minister was pleased to give now is not correct? He is new to the Ministry.

Mr. Speaker: I would only advise him to come on this side and give us the correct information.

Shri Warrior: I seek your protection and I request you to ask him to make a correct statement on the subject.

Mr. Speaker: How can I do that? If he brings to my notice afterwards that the information given is not correct, I will find out if there is any incorrectness or mistake and certainly we will try to find out why the wrong information was given. At this moment, if he has any question, he can only ask that question.

Shri Mehr Chand Khanna: May I ask, Sir, which part of the information is not correct?

Mr. Speaker: He says that the whole thing given is incorrect.

Shri Warrior: Is it not a fact that the machinery intended for the Koratti press was not given there, but taken to Coimbatore and a new press installed in Coimbatore?

Shri Mehr Chand Khanna: There are two different presses. We are talking of the press in Koratti in Kerala. The information that we have given is about the land that we have acquired and staff quarters, etc. I have said that we propose to start construction or functioning of the press in two years. If the hon. Member is saying that delay has taken place, I am prepared to concede that delay has taken place.

Mr. Speaker: Next question.

Shri Warrior: One more question, Sir.

Mr. Speaker: I have passed on to the next question.

Migration of East Pakistan Refugees

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 Shri Prabhat Kar:
 Shri Indrajit Gupta:
 Shrimati Renu Chakravartty:
 Shri H. P. Chatterjee:
 Shri P. R. Chakraverti:
 Shri Prakash Vir Shastri:

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that hundreds of refugees from East Pakistan entered West Bengal during the last few days as a result of communal disturbances in Rajshahi;

(b) the details thereof;

(c) whether it is also a fact that a large number of Muslims from Maldah and neighbouring districts have gone over to East Pakistan following communal disturbances in Maldah;

(d) whether the Pakistan Government have asked India to arrange to bring such Muslims evacuees back to their homes; and

(e) if so, whether Government of India have made any reciprocal proposal to the East Pakistan authorities?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) and (b). It has been reported to us that some members of the minority community in East Pakistan have entered West Bengal. Details are not available.

(c) No, Sir. There has been no abnormal movement in the traffic across the border from West Bengal to East Pakistan.

(d) and (e). Report of large scale evacuation of Muslims from India to Pakistan had appeared in Pakistan newspapers. Thereafter, on 29th April, the West Bengal Government received a telegram dated April 29, from East Pakistan Government reiterating their own press reports. The Chief

Secretary, West Bengal, in his telegram dated April 30, informed his counterpart in Dacca that West Bengal Government are always prepared to assume full responsibility for the rehabilitation of any genuine Muslim refugees who may have moved from Maldah to Rajshahi and requested the latter to instruct the District Magistrate, Rajshahi, to forward immediately to District Magistrate, Malda, full particulars i.e. name, father's name and village address of the Indian Muslims who are alleged to have evacuated to Rajshahi. So far no particulars have been supplied by Pakistan authorities. We are not aware of any such request having been made by Pakistan to the West Bengal Government.

Shri Prabhat Kar: May I know whether it is a fact that a large number of people in Rajshahi have approached the Deputy High-Commissioner for migration certificates saying give us migration certificates or poison, and migration certificates have not yet been given?

Shrimati Lakshmi Menon: Quite a large number of people have approached our Deputy High Commissioner in Rajshahi for migration certificates. The cases are being examined.

Shri Prabhat Kar: In view of the situation that has arisen in Rajshahi, may I know how long it will take to give migration certificates so that the people may come to West Bengal?

Shrimati Lakshmi Menon: We are examining the question. Also additional staff is being provided so that the issue of certificates may be expedited.

Shri H. N. Mukerjee: In view of the position of the minorities obviously in danger in this part of East Pakistan, may I know if the Government is not considering the idea of giving them migration certificates with the least possible delay?

Shrimati Lakshmi Menon: We are trying to do that. I have also stated that in order to meet the extraordinary demands, additional staff is

being sent in order to expedite the grant of migration certificates.

Shri H. P. Chatterjee: May I know whether the Government is prepared to take off all restrictions on persons who intend to come to this side because this was also a clause in the Liaquat Agreement that there will be no restrictions on persons coming to this side?

Shrimati Lakshmi Menon: Government will abide by whatever agreement there was with regard to immigration from East Pakistan to West Bengal.

Shri Hari Vishnu Kamath: Arising out of the Minister's answer that a large number of persons belonging to the minority community in East Pakistan have migrated to West Bengal, is it a fact that the Ayub Government of Pakistan has formally repudiated the Nehru-Liaquat Agreement of April, 1950, or it is merely a dead letter for all practical purposes?

Shrimati Lakshmi Menon: It is well known to this House that these agreements are being violated constantly by the Pakistan Government.

Shri Hari Vishnu Kamath: My question has not been answered. Have they repudiated the agreement formally, or what have they done in this matter?

Shrimati Lakshmi Menon: From their deeds, it is clear.

Shrimati Savitri Nigam: Is the hon. Minister aware of the actual number of people who have asked for migration certificates, and since how long are their applications pending in the office of the High Commissioner?

Shrimati Lakshmi Menon: I have not got the actual figures, but the number runs to thousands.

Shri A. C. Guha: May I know whether Government are aware that under the present very restricted conditions of migration it will not be possible for these people to migrate at all, atleast in the near future, and

if so, whether Government are prepared to relax those restrictions and make their migration somewhat easier and possible at an early date?

Shrimati Lakshmi Menon: The matter is being considered; where there is human hardship, Government are always willing to relax the restrictions.

श्री प्रकाशवीर शास्त्री : यह कोई पहला अवसर नहीं है जब पाकिस्तान में इस प्रकार के उपद्रव हुए हैं और वहाँ से कुछ हिन्दू घर छोड़ कर बंगाल आये हैं। इस से पहले भी इस प्रकार की कई घटनाएँ हुई हैं। तो क्या मैं जान सकता हूँ कि भारत सरकार क्यों किसी स्थयी समाधान का दृष्ट नही करती जिस से कि भविष्य में इस प्रकार की घटनाओं का पुनरावृत्ति न हो? या फिर एक साथ ही उन को बुला लिया जाय और उन कोस्थायी निवास की व्यवस्था कर दी जाये, और उतन ही भक्ति उबर भेज दिये जायें।

Mr. Speaker: It is a suggestion for action.

Shri Dinen Bhattacharya: May I know whether those persons who are coming over to India from East Pakistan this time will be given proper chances for rehabilitation?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): As regards the new persons who are coming from East Pakistan, our policy up till now has been to treat them as immigrants and not as migrants. The difference is this. All those came to India after Partition were to be treated as refugees; and the definition of a refugee was—I am talking from memory—one who came from Pakistan, whether East or West, after the 1st March, 1947; and in the case of East Pakistan, the date was 1946; those who came away after those dates either on account of disturbances or the fear of disturbances, were to be treated as displaced persons.

In 1957, we took a decision that after that, we were not going to treat any immigrant from East Pakistan as a displaced person for the purpose of any rehabilitation benefit.

As regards the new-comers, as far as my Ministry is concerned, we have received no communication from the Government of West Bengal in regard to them.

Shri S. M. Banerjee: The hon. Minister has stated the definition of the term 'refugee' etc. I want to know what immediate steps have been taken about those persons and those families who have come to West Bengal, either by the West Bengal Government or by the Central Government; I want also to know the number of such families as are facing a crisis.

Shri Mehr Chand Khanna: It is for the Government of West Bengal to take any action that is necessary to give them any relief. I come only as Minister of Rehabilitation. If I could treat them as displaced persons, then I take charge of them both for relief and for rehabilitation.

Shri H. N. Mukerjee: In view of the report which Government have verified that there are people waiting at the border to come as soon as ever they can, do I take it that the Minister of Rehabilitation has not been alerted and is not making arrangements so that relief and whatever other help is necessary can be given to these people when they come over?

Mr. Speaker: The hon. Minister has already answered that question and he has stated that it is for the Government of West Bengal to give all that relief. He comes subsequently into the picture when rehabilitation has to be given.

Shri H. N. Mukerjee: What I am worried about, and I am sure, the House is worried about is this. We want to know in view of the situation which appears to subsist at the border at the moment, whether the Ministry of Rehabilitation, truncated as it is,

in contact with the Ministry of External Affairs, is not getting ready to help the West Bengal Government and whoever else it may be.

Shri Mehr Chand Khanna: My Ministry is not truncated. There are two departments in the Ministry of Works, Housing and Supply; one is the full-fledged Department of Rehabilitation, and the other is the Ministry of Works, Housing and Supply. I am in charge of both these Departments.

As far as sympathy for these unfortunate persons is concerned, we are all full of sympathy for them. But the position that we have to accept today is this are we to treat as displaced person everyone who has come from East Pakistan during the last five years after 1957? A decision was taken in consultation with the Government of West Bengal. We have reached the saturation point. We have got over 40 lakh displaced persons from East Pakistan. We were even finding it difficult to rehabilitate them. Then it was decided that we would not accept any further responsibility in the matter. It is a very major question now whether the new immigrants are to be treated as displaced persons and Government should accept full responsibility for their rehabilitation.

Shri H. N. Mukerjee: Are we to understand that the assurance given in 1947 is now being repudiated by implication by the Minister?

Shri Mehr Chand Khanna: No, Sir.

Several hon. Members rose—

Mr. Speaker: Next question. Hon. Members should resume their seats. Can we have a regular discussion, say, for about half an hour on this just now? I have already spent ten minutes on this question. Members also should realise that there should be some limit. If I allow four or five questions more as they desire or the whole time that is left, even that, I am sure, will not satisfy them, because this is a question that should come up in the regular course of discussion, not during Question Hour.

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They should ask for a regular discussion.

Shri S. M. Banerjee: What about immediate relief?

Shri H. P. Chatterjee: The matter is very urgent. Thousands are without food.

Mr. Speaker: Order, order. He has expressed his sentiments and also the intensity of his feeling. The Demands for Grants are coming before the House. He will take his opportunity then. Members can take part during that discussion. I will allow them full opportunity for raising this matter then.

Next question.

Shri H. P. Chatterjee: Thousands are starving there. I am saying this from my own personal observation.

Mr. Speaker: Order, order.

Shri H. P. Chatterjee: Let the discussion be held today.

Mr. Speaker: Order, order. Can we have that discussion just now?

Shri H. P. Chatterjee: By saying 'Order, order', you cannot stop hunger.

Mr. Speaker: Will he not allow me to proceed?

Shri H. P. Chatterjee: How can we express our sentiments?

Mr. Speaker: He has expressed them so many times. What else does he want?

Shri Bade: More time should be allowed for the question.

Mr. Speaker: How long can I continue? That was what I explained to the hon. Member. Can it be exhausted during these five or six minutes left?

Shri H. P. Chatterjee: There should be an adjournment motion over this.

Mr. Speaker: Should I bring that forward myself?

Shri H. P. Chatterjee: You do not allow an adjournment motion. That is the difficulty.

Shri Prabhat Kar: May I ask another question, not on this particular aspect? It is in connection with part (c).

Mr. Speaker: I have already called the next question.

Anti-Indian Publicity by Chinese Embassy in New Delhi

*900. { **Shri Hem Barua:**
 { **Shri Bade:**
 { **Shri D. C. Sharma:**

Will the **Prime Minister** be pleased to state:

(a) whether the attention of Government has been drawn to the issue of 5th May of China Today, an official organ of the Chinese Embassy at New Delhi which, amongst other things, publishes (i) the Chinese Foreign Minister's note of the 30th April alleging Indian troops intruding into Chinese territory and (ii) "brief account" of the official team's report to the advantage of the Chinese that openly challenges India's territorial integrity;

(b) whether it is not a violation of the ethics of diplomacy; and

(c) if so, the steps taken by Government so far?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) There are established conventions about the rights of foreign missions to carry on propaganda in the receiving State. The Government of India by and large take a liberal view of such publications even when these are critical of them. However in this case the 'Brief Account of the Contents of the Chinese and Indian Officials' Report,' as published in the Chinese Embassy's bulletin, questioning as it does the territorial in-

tegrity of India, flagrantly violates the law of the land, and more particularly the Criminal Law Amendment Act of 1961. It is not permissible for foreign missions to act against the laws of the receiving State and abuse its hospitality.

(c) A strong protest has been lodged with the Chinese Embassy for acting in defiance of the law and an order has issued under Section 4 of the Criminal Law Amendment Act 1961 declaring all copies of the publication "China Today—18, 1962" and translations thereof to be forfeited to Government.

Shri Hem Barua: In view of the fact that action has been taken after sufficient damage has been done through countrywide distribution of the May 5 issue of China Today and that too only after the attention of Government was drawn through privilege motions and calling attention notices in this House, are we to understand that the External Affairs Ministry stands self-condemned because of this apathy and lack of alertness?

Mr. Speaker: Does the hon. Member satisfy himself in this manner by the use of these expressions? He should ask a question.

Shri Hem Barua: I will ask a question. May I submit, Sir, that this is a very serious matter. China Today in its issue of the 20th May, i.e. yesterday, again, has repeated the same thing. I am sorry, therefore,....

Mr. Speaker: Therefore, he should put the question.

Shri Hem Barua: I am sorry to point out that unless and until the attention of Government is drawn in this House they do not function; they do not work.

Mr. Speaker: Order, order.

Shri Hem Barua: Even matters of importance....